

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

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**LOK SABHA  
UNSTARRED QUESTION NO. 4253  
TO BE ANSWERED ON FRIDAY, THE 20th DECEMBER, 2024**

**New Criminal Law Legislations**

4253. Shri Vishaldada Prakashbapu Patil:  
Shri Tejasvi Surya:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of any funds allocated by the Government for training judicial officers, judges, public prosecutors, and other relevant stakeholders on the new criminal law legislations;
- (b) the number of sessions conducted in this regard along with the details of the instructors imparting the training, State-wise;
- (c) whether the Government has issued any memorandum, guidelines, or framework to State Judicial Academies and the National Judicial Academy for conducting training programmes on the new criminal legislations and if so, the key features of such guidance;
- (d) the steps taken and proposed to be taken to coordinate with the Ministry of Education and the Bar Council of India to ensure that universities and institutes imparting legal education update their curricula to include the new criminal laws and the specific directives, if any, have been issued in this regard; and
- (e) whether the State Amendments previously made to the IPC, CRPC and IEA will remain in effect under the newly enacted criminal laws and if so, the mechanism for their integration or adaptation?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) : No separate funds have been allocated by the Ministry of Law & Justice for the training of judicial officers, judges, public prosecutors, and other relevant stakeholders on the new criminal law legislations.

(b) : The Ministry of Home Affairs has informed that to generate awareness amongst all stake holders including police prison, prosecutors, Judicial, Forensic personnel and Public person, the Government has taken following initiative :-

1. Thirteen training modules has been developed by the Bureau of Police Research & Development (BPR&D) for Capacity building of all the stakeholders and 351 training courses/ webinar/seminars were conducted where 52879 officers/personnel including masters' trainers were trained. States/Union Territories have also imparted training to 10,81,819 officials from prison, forensic, judicial and prosecution including 10,49,895 police officers, in coordination with BPR&D.

2. Three courses (Introduction to BNS, BNSS and BSA) were introduced by IGOT-Karmayogi Bharat portal for training of officials on the new criminal laws. Nearly, 234918 officials have completed all the three courses whereas 390925 officials have completed at least one course as on 24.10.2024.

3. Regular training on new criminal laws have been imparted by National Crime Records Bureau (NCRB), National Forensic Sciences University (NFSU) and National informatics Canter (NIC).

4. CCTNS Technical Support Call Centre with helpline number (14415) has been set up to assist States/UTs for implementation of the new criminal law.

5. The Press information Bureau, All Radio and Doordarshan have taken extensive publicity measures on the press and social media platforms through publishing of advisories, news bulletins, programmes, discussions, press releases & infographics related to the new criminal laws.

6. MyGov has uploaded informative Flyers on the Transforming radio website and through all the MyGov social Media handles. An emailer for citizen awareness and citizen engagement on new criminal laws has been sent to about 7+ crore persons.

7. Informative Flyers have been circulated to 1,200 universities and 40,000 colleges by University Grants Commission (UGC) and All India Council for Technical Education (AICTE) has also written to approximately 9,000 institutions for sensitization amongst faculties and students about the new criminal laws. Higher Education Institutions have organised focused group discussions, workshops, seminars and quizzes on various provision on new criminal laws, highlighting the major transformation intended with wide participation of students, faculties and others staff.

8. Ministry of Women & Child Development, Ministry of Rural Development and the Ministry of Panchayati Raj, jointly held webinar on new criminal laws in Hindi as well as English where nearly 40 lakhs and 50 lakhs grass root level functionaries participated, respectively.

9. Five conferences were organised by the Department of Legal Affairs in New Delhi, Guwahati, Kolkata, Chennai and Mumbai where delegates from police, judiciary, prosecution, prison and experts from various States had participated.

(c) : No memorandum, guidelines or framework to State Judicial Academies and the National Judicial Academy have been issued for conducting training programs on the new criminal legislations, by the Government.

(d) : The Bar Council of India (BCI) has informed that vide circular (BCI:D No.468/2024/Cir-006/2024(LE)) dated 20.05.2024 all Centres of Legal Education across the country have been directed to update their curriculum to incorporate the recently introduced New Criminal Laws starting from the academic year 2024-25

(e) : The IPC, CrPC and IEA have been repealed and replaced by BNS, BNSS and BSA. The subject matter of the criminal laws being a matter of Concurrent List of the Seventh Schedule of the Constitution. Any State amendments may be brought as provided for under the provisions of the Constitution of India.

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